

(d) whether proposal of Government of Goa is under consideration of the Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (d) Yes, Sir. The Ministry of Home Affairs received a letter dated 10th March, 2014 from the Government of Goa, requesting for creation of a separate All India Service Cadre for the State of Goa.

Following grounds have been put forth by the Government of Goa for separate cadre of All India Service for Goa:-

- (i) Goa became full-fledged State.
- (ii) DoP&T abolished UT cadre and constituted Joint Cadre for Arunachal Pradesh, Goa, Mizoram and UTs and JCA (Joint Cadre Authority) was created for IAS, IPS and IFS.
- (iii) State Govt. were hardly consulted on transfer and posting of its officers as MHA retain these powers solely.
- (iv) Parliament of the Country had already delegated the limited powers to frame rules under the All India Service Act, 1951 to the Central Govt. It is well accepted that delegated powers cannot be further sub-delegated.
- (v) AIS officers posted in Goa know that they are here on a short tenure and also know that Goa Government has no control over their transfer, posting or on disciplinary matters.

States of Arunachal Pradesh, Mizoram, Goa and Union Territories of Lakshadweep, Andaman & Nicobar Islands, Chandigarh, Puducherry, Daman & Diu, Dadra & Nagar Haveli and Delhi under Joint AGMUT Cadre. Assam and Meghalaya are under Assam-Meghalaya Cadre.

Section 144 in Vemulaghat village in Telangana

2490. SHRI DEVENDER GOUD T: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry is aware that Vemulaghat village in Medak district of Telangana is under Section 144 of Cr.P.C. for the Past more than 100 days;

(b) whether Ministry is also aware that people from this village have been terrorized and are under constant pressure to give their land for an irrigation project against their wishes; and

- (c) if so, what the Ministry is doing to help villagers in this village?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) The order under Section 144 of Cr.P.C. was imposed from 28-07-2016 and lifted on 26-09-2016, in view of law and order problem that arose at Vemulaghat Village area regarding Mallanna Sagar Project.

(b) and (c) No such complaints have been received by the State Police on being terrorized or constant pressure being put on the villagers to give their land for the irrigation project against their wishes.

Overlapping/conflict between Central and State Labour Laws

2491. SHRIMATI JAYA BACHCHAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has taken note of the overlapping/conflict between various Central and State Labour Laws, especially related to wages;
- (b) whether Government plans to hiring a unified labour code in the country;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) The 'Labour' is a subject included in the Concurrent List in the Seventh Schedule of the Constitution of India. The concept of "Appropriate Government" envisages that both Central and State Governments are competent to legislate in their respective spheres.

Under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are appropriate Governments to fix, review and revise the minimum wages for different categories of workers employed in the scheduled employment under their respective jurisdictions.

(b) to (d) The Second National Commission on Labour which submitted its Report in 2002 had recommended that the existing Labour Laws should be broadly grouped into four or five Labour Codes on functional basis. Accordingly, the Ministry has initiated steps for drafting four Labour Codes on Wages; industrial Relations; Social Security & Welfare; and Safety and Working Conditions, by simplifying, amalgamating and rationalizing the relevant provisions of the existing Central Labour Laws.